

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UN-STARRED QUESTION NO. 140

TO BE ANSWERED ON MONDAY, JULY 20, 2026/ ASHADHA 29, 1948 (SAKA)

FUGITIVE ECONOMIC OFFENDERS

140. Shri Joyatana Basumatary:

Will the Minister of FINANCE be pleased to state:

(a) the details regarding the number of individuals declared as Fugitive Economic Offenders under the Fugitive Economic Offenders Act, 2024, along with the value of economic offenses involved, since 2024, year-wise;

(b) the details regarding the status of attachment, confiscation and disposal of properties of such offenders, including the value of assets attached and realized so far, within or outside the territory of India

(c) the details regarding the cases where extradition requests or mutual legal assistance have been initiated against such offenders and the current status of such cases; and

(d) whether any measures have been taken by the Government to disburse confiscated amounts or otherwise financially assist the victims of such economic offences, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) & (b) Since 2024, 11 individuals have been declared as Fugitive Economic Offenders under the provisions of the Fugitive Economic Offenders Act, 2018 (FEOA). Properties amounting to ₹ 1,303.16 crore have been confiscated under the provisions of Fugitive Economic Offenders Act, 2018 pertaining to such offenders since 2024.

(c) Out of the above said fugitives, Red Notice has been published against 08 individuals and Extradition Requests have been sent in respect of 04 individuals who were located. Moreover, 12 Mutual Legal Assistance Requests (MLAR) have also been sent.

(d) Yes, necessary steps have been taken by the Government to restitute the confiscated property to the legitimate victims of such economic offences. So far, the Directorate has successfully restored properties valued at approximately ₹ 73,015.03 crore to victims or legitimate claimants resulting in restitution of ₹ 15,262.30 crore and ₹ 32,677.97 crore during FY 2024-25 and 2025-26 respectively. Moreover, during the FY 2026-27 till date, an amount of ₹ 9,873.11 crore has been restituted.
